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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

RA.12/96 in OA.928/92

dt. 1-11-1996

Between

D. Ravindra Rao

: Applicant

and

1. Secretary
Dept. of Posts
New Delhi

2. Director General(Pestal)
New Delhi

3. Supdt. of Post Offices
Adilabad Division
Adilabad

: Respondents

Counsel for the applicant

: S. Ramakrishna Rao
Advocate

Counsel for the respondents

: N.V. Ramana
Addl. SC for Central Govt.


CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

Judgement

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.)

Heard Sri S. Ramakrishna Rao, for the applicant and Sri V. Rajeswara Rao, for the respondents.

1. OA.928/92 was dismissed by order dated 16-6-1995.

However, it was observed in the judgement at para 10 that the applicant on the basis of the recent circular that an SPDA who is in the 'B' list can be made regular even if he had put in only few days of service, can bring to the notice of the respondents by a representation for regularising him and if such circular existed the respondents may take appropriate action notwithstanding the fact that the OA is dismissed.

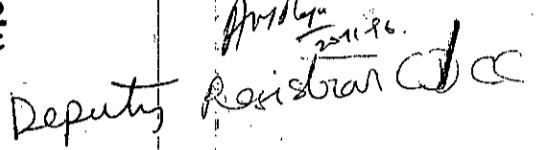
2. The above observation of this Tribunal in the order dated 16-11-1995 gives ample opportunity to the applicant to represent his case to the concerned authorities though it was not produced at the time of hearing. Instead of filing representation on the basis of the observation of the tribunal, the applicant has filed this RA to review order in OA taking into account the circular reported to have been issued in 1980. When a proper circular has not been produced Tribunal cannot wait and decide the issue. It is incumbent on the part of the parties to submit proper circular and other records to dispose of the case. As that circular of 1980 was not produced the case was dismissed. But an opportunity was given to the applicant to file representation notwithstanding the fact that the OA was dismissed if he lays hands on the reported circular.

3. In view of the above, no review is called for as there is no error apparent in the judgement and the RA is dismissed as having no merit.


(R. Rangarajan)
Member(Admn.)


(M.G. Chaudhari)
Vice Chairman

Dated : November 1, 96
Dictated in Open Court


Deputy Registrar

sk

8/12/96 (26)
I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

R. Ranga Rajan.

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 1-1-1996

ORDER / JUDGMENT

M.R.A./C.A. No. 12/96

in

O.A.No. 928/92.

T.A.No. (w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions
RA

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रिष्ठा/DESPATCH

29 NOV 1996 NSD

हैदराबाद न्यायालय
HYDERABAD BENCH